

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 19/MP/2013

Sub: Petition under section 79 (1) (c) read with section 19 of the Electricity Act, 2003 for revocation of licence and for vesting of the project in Central Transmission Utility.

Petitioner : Power Grid Corporation of India Limited.

Respondents : North Karanpura Transmission Company Ltd. and others.

Petition No. 20/MP/2013

Sub: Petition under section 79 (1) (c) read with section 19 of the Electricity Act, 2003 for revocation of licence and for vesting of the project in Central Transmission Utility.

Petitioner : Power Grid Corporation of India Limited.

Respondents : Talcher-II Transmission Company Ltd. and others.

Date of hearing : 22.7.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Parties present : Shri M.G. Ramachandran, Advocate, PGCIL
Ms. Anushree Bandhan, Advocate, PGCIL
Shri A.M. Pavgi, PGCIL
Shri Buddy Rangnathan, Advocate, NKTCL and TTCL
Shri Hasan Murtaza, Advocate, NKTCL and TTCL
Shri L.K. Mishra, NKTCL and TTCL
Shri Naveen Nagpal, NKTCL and TTCL
Shri Rupin Rawat, NKTCL AND TTCL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Rajiv Srivastava, Advocate, UPPCL
Shri Alok Shankar, Advocate, TPDDL

Record of Proceedings

Learned counsel for NKTCL and TTCL submitted that as per the Commission`s direction dated 27.5.2014, information has been filed on 11.7.2014. Learned counsel submitted that a meeting with LTTCS was convened. However, none was present except TANGEDCO. He submitted that Central Electricity Authority has also not filed the detailed report as directed by the Commission on the present status of the projects of NKTCL and TTCL.

2. Learned counsel for UPPCL submitted that copy of the information filed by NKTCL has not been received so far. Learned counsel for UPPCL further submitted that since notice for the meeting was not served on UPPCL, it could not attend the meeting.

3. The representative of the Gujarat Urja Vikas Nigam Limited submitted that aggrieved by ATE Judgment, GUVNL, MSEDCL and TANGEDCO have filed appeals before Supreme Court which are pending for adjudication. He further submitted that approvals under Section 68 of the Electricity Act, 2003 have expired. In response, learned counsel for the petitioner submitted that NKTCL and TTCL have already applied for extension of Section 68 approval which is awaited.

4. After hearing the learned counsel for the parties, the Commission directed NKTCL and TTCL to hold a meeting with the LTTCS within a period of two weeks to resolve the issues and file the outcome of the meeting before 14.8.2014. The Commission directed NKTCL and TTCL to serve copies of the affidavits filed on 11.7.2014 on the respondents.

5. The Commission directed the Central Electricity Authority to submit by 8.8.2014 a detailed report on the present status of the projects of NKTCL and TTCL.

6. The petitions shall be listed for hearing on 28.8.2014.

7. The Commission directed CEA to depute an officer well acquainted with the facts of the case on the next date of hearing to assist the Commission.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)